

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION No. 3779
TO BE ANSWERED ON 11th August, 2023**

PERMANENT REGISTRATION FOR FOREIGN MEDICAL GRADUATES

3779. DR. SHASHI THAROOR:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government is aware that there is a difference of interpretation between State Medical Councils vis-à-vis National Medical Council (NMC) regarding notice of July 2022, which leads to the withholding/denial of Permanent Registration (PR) to the Foreign Medical Graduates in India;

(b) whether the Government has taken/proposes to take concrete steps to rectify the inconsistency in issuance of Permanent Registration for Foreign Medical Graduates across various States in the country;

(c) if so, the details thereof and if not, the reasons therefor;

(d) whether the Government has any plan to facilitate the Foreign Medical Graduates after the issuance of the said notice to enable them to get their Permanent State Registration; and

(e) if so, the details thereof and if not, the reasons therefor?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(DR. BHARATI PRAVIN PAWAR)**

(a) to (e): The National Medical Commission (NMC) vide Public Notice dated 28.07.2022, has devised a scheme under which Indian students who were in the last year of their undergraduate medicine course (due to COVID-19, Russia-Ukraine conflict etc had to leave their foreign medical institute) and have subsequently completed their studies as also have been granted certificate of completion of course/degree by the respective institute, on or before 30th June, 2022, are permitted to appear in Foreign Medical Graduate(FMG) Examination. Thereafter,

upon qualifying the FMG examination, such foreign medical graduates are required to undergo Compulsory Rotating Medical Internship (CRMI) for a period of two years to make up for the clinical training which could not be physically attended by them during the undergraduate medicine course in the foreign institute as also to familiarize them with practice of medicine under Indian conditions. Foreign medical graduates get registration only after completing the CRMI of two years.

The NMC has issued detailed clarification, vide Circular dated 09.05.2023 in respect of applicability of Public Notice dated 28.07.2022 regarding two years internship by FMGs, denial of internship by State Medical Councils on the basis of domicile and completion of internship by FMGs in parts etc.
